

(b) whether it is a fact that his wife meets him now and then and works as a messenger between him and his supporters and his son who is a member of Pakistani delegation to U.N.O.; and

(c) if so, the steps Government propose to take to stop such meetings?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The details of the expenditure incurred on Sheikh Abdullah were given in reply to Lok Sabha Unstarred Question No. 341 answered on the 10th November, 1965. This expenditure is not considered to be excessive keeping in view the circumstances of the case.

(b) and (c). Begum Abdullah has been permitted by Government to meet her husband and she is currently staying with him. The Government are vigilant and should it appear that Begum Abdullah was becoming a channel of political communication between the Sheikh and others, suitable action would be taken.

Grih Kalyan Kendras

1205. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the progress so far made to ameliorate the grievances of the employees of Grih Kalyan Kendras?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Grih Kalyan Kendras Board, which has now been registered, is formulating ways and means for raising funds which would ensure regular payments and better working conditions to its staff.

Writ Petitions in Punjab High Court

1206. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of writ petitions filed before the Punjab High Court

from the 1st January to 30th September, 1965;

(b) the number out of them disposed of during this period; and

(c) the number of cases which were decided against the State Government or the Central Government?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The information is being obtained and will be laid on the Table of the House.

ध्यापारियों की रिहाई

1207. श्री हुकम चन्द कछवाय : क्या गृह-कार्य मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या वर्तमान संकट को देखते हुए देश में एकता बनाये रखने के लिए सरकार का विचार भारत सुरक्षा नियमों के अन्तर्गत गिरफ्तार किये गये निर्दोष ध्यापारियों को रिहा करने का है; और

(ख) यदि नहीं, तो उस के क्या कारण हैं विशेष रूप से जब कि उनके विरुद्ध कोई दोष नहीं लगाया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) राज्य सरकारों द्वारा भारत सुरक्षा नियमों के अन्तर्गत की गई गिरफ्तारियों से केन्द्रीय सरकार का कोई सम्बन्ध नहीं है। इसके अलावा इस प्रश्न में ऐसे किसी विनिष्ट मामले का हवाला नहीं दिया गया है जिस पर सम्बन्धित राज्य सरकारों के सुचना मांगी जा सके।

(ख) ज्ञान ही नहीं उठता।